

B. NAGA BHUSHAN

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Resolution Professional

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Date : 14.10.2019

To
The Hon'ble National Company Law Tribunal
Hyderabad Bench.
Hyderabad.

Respected Sir,

**Sub: Company Petition No.: Case No. CP(IB)No.681/7/HDB/2018.
In the Matter of M/s Sri Guruprabha Power Limited**

Enclosed please find the Report Constituting the Committee of Creditors in triplicate.

Thanking you,

Yours faithfully,

Mg. B.D.
(B. NAGA BHUSHAN)

INTERIM RESOLUTION PROFESSIONAL

For M/s Sri Guruprabha Power Ltd.

Registration Number: IBBI/IPA-001/IP-P00032/2016-2017/10085



14/10/19
OFFICE OF THE NATIONAL COMPANY LAW TRIBUNAL,
Hyderabad Bench
Ground Floor, Corporate Bhawan, Bandlaguda,
Nagole, Hayathnagar Mandal, Ranga Reddy District,
HYDERABAD-500 068.

REPORT CONSTITUTING COMMITTEE OF CREDITORS

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH.**

Case No. CP(IB)No.681/7/HDB/2018.

In the Matter of

M/s Sri Guruprabha Power Limited, Corporate Debtor

List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations submitted by B.Naga Bhushan, Insolvency Resolution Professional, under the Insolvency and Bankruptcy Code 2016.

The application for Corporate Insolvency Resolution Process filed by M/s Punjab National Bank against M/s Sri Guruprabha Power Limited (CIN NO. U40109TG1994PLC018029), Corporate Debtor under Section 7 of the Insolvency and Bankruptcy Code read with Rule 7 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 was admitted by National Company Law Tribunal, Hyderabad bench vide order no CP(IB)No.681/7/HDB/2018 dt.20.09.2019. wherein B.Naga Bhushan, the undersigned was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India in Compliance with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. A report Certifying the Constitution of Creditors is enclosed at Annexure A in quadruplicate. The first meeting of the Committee of Creditors will be held within seven days from the date of this report.

In the matter of SRI GURUPRABHA POWER LIMITED

N. G. B. B.
B.Naga Bhushan

Interim Resolution Professional



Annexure A

REPORT CERTIFYING THE CONSTITUTION OF COMMITTEE OF CREDITORS

SRI GURUPRABHA POWER LIMITED

LIST OF FINANCIAL CREDITORS AS ON 12TH OCTOBER 2019

| Sl.No. | Name of Creditor | Claims submitted Rs | Claims Admitted Rs | % |
|--------|----------------------|------------------------|-----------------------|---------|
| 1 | Punjab National Bank | 1,44,55,60,408 | 1,44,55,60,408 | 100.00% |
| | Total | 1,44,55,60,408 | 1,44,55,60,408 | |

DETAILS OF SECURITY INTEREST:

PRIMARY SECURITY :

- a) Equitable Mortgage of aggregate land measuring 29.52 acres owned by the Company, together with the Buildings/Sheds etc constructed thereon pertaining to the 10 MW Bio Mass based Power Project being set up in Wakadi Village, Jalagoan District, State of Maharashtra
- b) Hypothecation of Plant and Machinery, both present and future, other movable assets including the moveable plant and machinery, Tools, mandatory spares, maintenance equipments, etc,
- c) An exclusive first charge on the entire block of assets, moveable assets as above and current assets of the Company including Receivables which shall be continued to be so made available, till such time any part of the banks dues including the principal amount, interest amount and all the necessary charges, remain outstanding on account of the company.

COLLATERAL SECURITY :

- a) Land with residential house having Door No. 18-10-11 in Ward No.9, Marella Vari street, Bhimavaram, West Godavari District, Andhra Pradesh
- b) Land along with rice mill in the name of M/s Shesharatna Raw and Boiled rice mill thereon in Registered Survey Nos 215/2, 215/3, 215/5,215/6, 25/7, 215/8, 215/10, 215/11, 215/12, 215/13, 215/23 & 218/12 admeasuring 3.26 acre at Elurupadu Village, Kaalia Mandal, West Godvarari District, Andhra Pradesh

In the matter of Sri Guruprabha Power Limited


B.Naga Bhushan



INTERIM RESOLUTION PROFESSIONAL

Registration No.: IBBI/IPA-001/IP-P00032/2016-2017/10085

Place: Hyderabad

Date: 12.10.2019

**BEFORE THE NATIONAL
COMPANY LAW TRIBUNAL,
HYDERABAD BENCH**

In the Matter of

M/s Sri Guruprabha Power Limited

**REPORT ON CONSTITUTION OF
COMMITTEE OF CREDITORS**

Case No. CP(IB)No.681/7/HDB/2018.

FILED ON 14.10.2019



**FILED BY B.NAGA BHUSHAN
INTERIM RESOLUTION
PROFESSIONAL
REGN.NO. IBBI/IPA-001/IP-
P00032/2016-17/10085**

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